

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of January 2015 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
8.1.2015 Thursday At 10.30 A.M. Miscellaneous Petitions.	1.	483/MP/2014	IEXL	Petition under Regulation 63 (iii) of CERC (Power Market) regulations,2010 seeking consent for enabling cross border transaction at Indian Energy Exchange.
	2.	402/MP/2014	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7..2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during Operating period. (On admission)
	3.	81/MP/2013	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 12, 13 and 17 of Power Purchase Agreement dated 07.08.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Force Majeure events and Change in Law.
	4.	378/MP/2014	PXIL	Permission to introduce two day ahead spot (2D-Spot) and extended evening day ahead spot (eve-DAS) in Power Exchange India Limited.
	5.	311/MP/2014	PGCIL	Approval of signing of Long Term Access Agreement for Transmission System for immediate evacuation of power from Darlipalli TPS and Grant of regulatory Approval for execution of transmission system.
	6.	11/SM/2014	Suo-Motu	Non-compliance of Section 38 and 39 of Electricity Act 2003.
	7.	16/SM/2014	Suo-Motu	Non-compliance of Regulations 2.8.1 (c) and 5.2 (I) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
	8.	127/2012 With I.A.No.24/2014	VTSL	Application under Section 63 of the Electricity Act'2003 for adoption of Transmission Charges with respect to the Transmission System being established by the Vemagiri Transmission System Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Ltd.)
	9.	128/2012	VTSL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions) Regulations, 2009 with respect to Transmission Licence to Vemagiri Transmission System Limited.
	10	156/2012	SPGL	Miscellaneous application for termination of Bulk Power Transmission Agreement/Long Term Access Agreement dated 24.12.2010 and termination of Tri-partite Transmission Service Agreement dated 15.12.2011.
13.1.2015 Tuesday At 10.30.A.M. Generation Tariff	1.	463/MP2014	GMRVPGL	Petition under Section 79 (10 (f) of the Electricity Act.2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of the PPA (On admission).
	2.	I.A.No.64/2014 in Petition No.283/GT/20 14	NTPC	Petition for determination of tariff of Kahalgaon Super Thermal Power Station, Stage-II (3x500 MW) for the period from 01.04.2014 to 31.03.2019. (On admission)
	3.	121/GT/2014	TPL	Petition for revision of tariff of UNOSUGEN 382.5 MW Power Plant

				from COD to 31st March 2014- Truing up of Tariff under Regulation 6(l) of Tariff Regulation 2009 for Tariff determined in Order dated 6th December 2013 in Petition No 175/GT/2013.
	4.	434/GT/2014	JPVL	Approval of Generation tariff of Jaypee Karcham Wangtoo Hydro-Electric Project (Karcham Wangtoo HEP) for 2014-19 tariff Block
	5.	69/GT/2013	NTPC	Approval of tariff of Mauda Super Thermal Power Station Stage-1
	6.	70/GT/2013	NTPC	Tariff for Vindhyachal Super Thermal Power Station Stage-IV (100 MW)
	7.	297/GT/2014	NTPC	Approval of Petition for final truing up of tariff of Vindhyachal STPS Stage-IV (2X500 MW) for the period from 01.04.2009 to 31.03.2014.
	8.	272/GT/2014	NTPC	Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.
	9.	206/GT/2013	NTPC	Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.
	10.	262/GT/2014	SJVNL	Approval of revision of tariff of Naptha Jhakri Hydro Electric Power Station (6X250MW) for the period 01.04.2009 to 31.03.2014
15.1.2015 Thursday At 10.30 A.M. Miscellaneous petitions	1.	385/TDL2014	PSL	Application for grant of inter-State trading licence to Provestment Services Limited (PSL).
	2.	419/MP/2014	RSTCL	Petition on behalf of Raichur Sholapur Transmission Company Limited under transmission Service Agreement dated 4.8.2010 read with Section 79 (1) (f) of the Electricity Act,2003.
	3.	74/MP/2014	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with regulation 32 of the CERC (grant of connectivity, long term access and medium term open access in inter-state transmission and related matters) Regulations, 2009.
	4.	440/MP/2014	EPGL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for adjudication of dispute between Essar Power Gujarat Limited and Power Grid Corporation of India Limited in relation to illegal threat of encashment of the bank guarantee furnished in relation to connectivity granted to the Petitioner.
	5.	194/SM/2013	Suo-Motu	Default in Payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Power Development Department, Jammu and Kashmir.
	6.	374/MP/2014	TNTCL	Petition seeking extension of time in implementing to Commission`s Order dated 20.02.2014 in petition No 146/MP/2013.
	7.	59/MP/2014 with I.A. 50/2014	ERLDC	Providing protection system having reliability, selectivity, speed and sensitivity and keeping them functional; in terms of Regulations 5.2.(l) of the CERC(Indian Electricity Grid Code) First Amendment), Regulations 2012 read along with Regulation3 (e) of the Central Electricity Authority (Grid Standards) Regulations,2010 for ensuring security of the Eastern Regional grid as well as the interconnected Indian grid.
	8.	10/SM/2014	Suo-Motu	Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
	9.	567/MP/2014	DBPL	Petition for seeking permission for drawl of start up power for Unit#2 under DSM and for extension of the period for injection of Power.

20.1.2015 Tuesday At 10.30 A.M. Transmission Tariffs	1.	08/MP/2015	KWPCL	Petition Under Regulation 3 (12) of the CERC (Terms and Condition of Tariff) Regulation,2099 for seeking confirmation of COD on 31.3.2014 or alternatively under Regulation 8(7) of the CERC (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations,2009 & its amendmments for allowing injection of infirm power from 1x600 MW Unit-1 for a further period up to June,2015.
	2.	33/MP/2014 along with I.A. No.62/2014	TPDDL	Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations, 2009.
	3.	TT/450/2014	PGCIL	Determination of Transmission tariff for Assets under "Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A2"
	4.	TT/497/2014	PGCIL	Approval under Regulation-86 for transmission tariff for assets under Provision of Spare Transformers and Reactor in North-Eastern Region from Actual DOCO to 31.03.2014.
	5.	TT/477/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for 80 MVAR Bus Reactor at Kotputli S/s under "Northern Region System Strengthening Scheme XV" in Northern Region.
	6.	TT/476/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset 1: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III&IV from its present position to Stage II side of Kahalgaon Switchyard of NTPC, Asset II:400kV Transmission Line for swapping of Purnea bays (1&2) with Sasaram bays (#3&4) and Kahalgaon#1 bays with Sasaram #1 bay at Biharsharif Substation and Asset III: Splitting arrangements with Tie Line breaker for 400 kV Biharsharif substation under Split Bus arrangement for various substation in Eastern Region.
	7.	TT/475/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Asset 1: 01 No. 1X500 MVA ICT at 400/220 KV Subhasgram S/S along with the associated bays and 02 Nos. of 220 kV equipped line bays at 400 kV Subhasgram S/S: Asset II: 125 MVAR Bus Reactor-I Muzaffarpur Substation alongwith bays: Asset III:125 MVAR Bus Reactor II replacing existing 63 MVAR Bus Reactor at Muzaffarpur alongwith bays under Transmission System for "Eastern Region Strengthening Scheme-VIII" In Eastern Region.
	8.	TT/498/2014	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for 125 MVAR 400 kV Bus Reactor alongwith associated bay at Biharsharif Substation under "Augmentation of Transformation Capacity and Reactive Compensation in Eastern Region".
	9.	TT/540/2014	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 9.292 KMs of Fibre Optic Communication system (General Sector) and 392.393 Km of Fibre Optic Communication system (State Sector) (DOCO-01.04.2014) in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in NER.
	10.	TT/530/2014	PGCIL	Petition for transmission tariff from DOCO to 31.03.2019 for Asset: 220 KV D/C Rangpo-New Melli Line and associated bays at Rangpo and New Melli; along with one no 220 KV Bus Coupler Bay each at Rangpo and New Melli; Asset II: 1 no 31.5 MVAR Bus

	11.	TT/531/2014	PGCIL	<p>Reactor (ist) at New Melli and associated bay; Asset III: 1 no 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay; Asset IV: 63MVAR Line Reactor of Ckt-I of 400KV D/C Patna-Kishenganj line at Patna Sub-station as Bus reactor; Asset V: 63MVAR Line Reactor of Ckt-II of 400KV D/C Patna-Kishenganj line at Patna Substation as Bus reactor under Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR part-B in ER.</p> <p>Approval under Regulation-86 of CERC (conduct of Business) Regulations'1999, CERC (Terms and Conditions of Tariff) Regulations'2009 and CERC (Terms and Conditions of Tariff) 2014 for determination of Transmission Tariff of shifting of 50 MVAR Line Reactor from Rengali to Baripada end under Transmission System Associated with Teesta (Stage-V) HEP in Eastern Region for 2009-2014 and 2014-2019.</p>
22.1.2015 Thursday At 10.30 A.M.	1.	74/MP/2014	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with regulation 32 of the CERC (grant of connectivity, long term access and medium term open access in inter-state transmission and related matters) Regulations, 2009.
	2.	10/SM/2014	Suo-Motu	Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
	3.	441/RC/2014	MPL	Regulatory Compliance Application for Change of Category -II Trading License to Category -I for Interstate Trading of Power.

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(T. D. PANT)
Deputy Chief (Legal)
16.01.2015